

- (f) Amendment to Article 311 of the Constitution to provide for summary proceedings in cases of grave misdemeanor or blatant corruption by public servants; and
- (g) Consideration of relevance/need for section 6(A) of the Delhi Special Police Establishment Act, 1946.

The GoM was initially given time of 60 days to submit its recommendation. However, this time limit has been extended from time to time. The GoM has already submitted its First Report to the Government.

Directives for setting up RTI cell in Ministries/Departments

1932. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has directed all Ministries/Departments and public sector units to set up an exclusive RTI Cell to streamline disposal of application and bring in more transparency;
- (b) if so, the details thereof;
- (c) whether Government also decided to give financial help to develop infrastructure and purchase of equipment to set up RTI Cell; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Office Memorandum No. F. 1/12/2010-IR dated 19th May, 2011 Government in Department of Personnel & Training has recommended that all Central Ministries/Departments may set up RTI Cells to streamline receipt and disposal of RTI applications.

(c) and (d) Vide the OM referred to in parts (a) & (b) above, Ministries/Departments have been advised that they can avail of a grant of upto Rs. 50,000/- for procuring a computer alongwith a printer and scanner facility for the RTI Cells under the Centrally Sponsored Plan Scheme "Improving Transparency and Accountability through Effective Implementation of RTI" being implemented by the Department.

Cases pending with CBI

†1933. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether it is a fact that 2300 cases are pending with CBI for the last 10 years;
- (b) if so, the details thereof;
- (c) whether Government has formulated any work-plan in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) 2272 CBI cases are pending trial in various courts for more than 10 years as on 30.06.2011.

(c) and (d) The Central Government has decided to set up 71 Additional Special Courts for CBI cases in the Country. Sanction order have, so far, been issued by the Central Government for setting up of 68 Courts out of which 30 are already functional. Details are given in statement (See below). The State Governments have been requested to take necessary steps for operationalization of remaining special courts sanctioned by the Central Government.

Statement

Name of State	Location	No. of Addl. Courts proposed	No. of Courts Sanctioned	No. of Courts functional
1	2	3	4	5
Andhra Pradesh	Hyderabad	3	3	
	Visakhapatnam	2	2	
Assam	Guwahati	2	2	
Bihar	Patna	3	3	3
Chhattisgarh	Raipur	1		
Delhi	Delhi	15	15	4
Gujarat	Ahmedabad	2	2	
Goa	Goa	1		
Himachal Pradesh	Shimla	1		
Haryana	Panchkula	1	1	1
Jharkhand	Ranchi	2	2	
	Dhanbad	4	4	
Jammu & Kashmir	Jammu	1	1	
Karnataka	Bangalore	2	2	2
	Dharwad	1	1	1

1	2	3	4	5
Kerala	Thiruvananthapuram	1	1	
Madhya Pradesh	Bhopal	1	1	1
	Jabalpur	1	1	1
Maharashtra	Mumbai	3	3	3
	Pune	1	1	1
	Nagpur	1	1	1
	Amravati	1	1	1
Orissa	Bhubaneswar	4	4	
Rajasthan	Jaipur	2	2	2
Tamilnadu	Chennai	3	3	3
Uttar Pradesh	Lucknow	4	4	4
	Ghaziabad	2	2	2
West Bengal	Kolkata	6	6	
		71	68	30

Increasing number of pending cases with CBI

1934. SHRI BALWINDER SINGH BHUNDER: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the number of cases pending with CBI is increasing;
- (b) if so, the reasons for this increase and delay in solving the cases;
- (c) whether one of the reasons for the delay and pendency is the shortage of officers; and
- (d) if so, the efforts made to recruit more officers to wipe out pendency and delay in solving cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The number of cases which are under various stages of investigation at the end of past 3 years i.e. 2008, 2009, 2010 and 2011 (up-to 30.6.2011) are as under:

Year	No. of cases
2008	1,005
2009	988
2010	815
2011 (up-to 30.6.2011)	882